

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/021/182/2019

Dated: 21.02.2019

BETWEEN

Smt. M. Laxmi, W/o. Late C. Raju,
Aged about 37 years, Group.C,
Occ: Nursing Orderly (under orders of Removal)
ESIC Medical College Hospital,
Sanathnagar, Hyderabad - 500 038,
R/o. H.No.3-11-9, K.L. Reddy Nagar,
Mallapur, Hyderabad - 76.

....Applicant

AND

1. Union of India rep. by
The Principal Secretary,
Ministry of Employment and Training,
Govt. of India, Shramshakti Bhavan,
New Delhi.
2. The Director General,
Hqrs. Office, ESI Corporation,
Panchdeep Bhawan, 2, CIG Marg,
New Delhi - 110 02.
3. The Insurance Commissioner,
(Appellate Authority)
Hqrs. Office, ESI Corporation,
Panchdeep Bhawan, 2, CIG Marg,
New Delhi - 110 002.
4. The Regional Director,
ESI Corporation, Regional Office,
5-9-23, Hill Fort Road,
Adarshnagar, Hyderabad - 500 063.
5. The Dean,
ESI Medical College Hospital,
Sanathnagar,
Hyderabad - 500 038.Respondents

Counsel for the Applicant

: Mr. P.S. Ramachandra Murthy

Counsel for the Respondents

: Mr. N. Srinivasa Rao, SC for ESIC

CORAM :

Hon'ble Mr. Justice R. Kantha Rao, Judl. Member
Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

(Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member)

Heard Sri P.S. Ramachandra Murthy, learned counsel appearing for the applicant and Sri N. Srinivasa Rao, learned Standing Counsel who took Notice for the respondents.

2. Penalty order dated 18.12.2017 was passed against the applicant in the course of departmental inquiry by the disciplinary authority. Challenging the penalty order, the applicant filed an appeal dated 08.01.2018 before the 3rd respondent, who is the appellate authority. It is submitted by the learned counsel appearing for the applicant that the appeal has been pending with the appellate authority since 1 year 2 months. Therefore, the O.A. is filed seeking a direction to the appellate authority to dispose of the appeal within a prescribed time.

3. Having regard to the relief prayed for in the O.A., we are not inclined to go into the merits of the case. The O.A. is, therefore, disposed of at the stage of admission directing the 3rd respondent, the appellate authority to dispose of the appeal filed by the applicant by a reasoned speaking order within a period of eight weeks from the date of receipt of this order. There shall be no order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

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(JUSTICE R. KANTHA RAO)
JUDL. MEMBER